

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 61/MP/2026

Subject : Petition Under Section 79(1)(b) & (f) of the Electricity Act, 2003 Read With Chapter IV of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreements Dated 14.07.2022 & 24.11.2022 seeking an appropriate adjustment/compensation to offset financial/ commercial impact of change in law events on account of increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 and grant of consequential relief along with carrying cost & interest on carrying cost thereto.

Petitioner : XL Xergi Power Private Limited (XXPPL)

Respondents : NTPC Limited and Anr.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Mannat Waraich, Advocate, XXPPL
Ms. Ananya Goswami, Advocate, XXPPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking an appropriate adjustment/compensation to offset financial/commercial impact of the Change in Law event on account of the increase in the rate of goods and services tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 and grant of consequential relief along with carrying cost & interest on carrying cost.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their respective replies, if any, within five weeks, with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.

3. The Petition will be listed for hearing on **7.5.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

